

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 257 OF 2015

Dated: 10th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. Jaiprakash Power Ventures Ltd. ...Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Srivastava
Ms. Molshree Bhatnagar
Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Ritika Singhal for R.1
Mr. Nitin Gaur a/w
Mr. K.K. Agrawal
Mr. Anurag (Reps.) for R.2

ORDER

Sufficient time has been granted to Respondent No.2 to file reply. Learned counsel for the Appellant has rightly objected to grant of further time to Respondent No.2. We deprecate the conduct of Respondent No.2. However, in the interest of justice, we grant a week's more time to Respondent No.2 to file reply. Respondent No.2 may file reply on or before 18.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 25.11.2016 after serving copy on the other side.

List the matter on **28.11.2016.**

**(I.J. Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**